

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 305 OF 2016

Dated: 27th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member**

In the matter of :

**Assam Gas Company Ltd. ...Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. K.K. Rai, Sr. Adv.
Mr. Abhas Kumar

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Mr. Sumit Kishore

ORDER

Learned counsel for the Respondent seeks four weeks time to file reply. He may file the same on or before 27.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 14.03.2017 after serving copy on the other side.

List the matter on **17.03.2017.**

**(B.N. Talukdar)
Technical Member
ts/vg**

**(Justice Ranjana P. Desai)
Chairperson**